PROF. MADHU DANDAVATE (Rajapur) : Sir, tell Prof. Ranga that the Minister has agreed to it.

Instead of having a Calling Attention, our plea is that it should be converted into a Short Duration Discussion.

SHRI P. SHIV SHANKAR : I do not know the constraints of the Parliamentary Affairs Minister. Subject to that, so far as I am concerned, on my part, I have no objection if, instead of Calling Attention, you want to discuss for half-an-hour or so. I have no objection.

MR. SPEAKER : The only constraint with me is, if the whole House agrees it can be done ; I will go along with that ; but if there is dissent, I will not agree. It is so simple.

PROF. MADHU DANDAVATE : Prof. Ranga has expressed his genuine difficulty. Some Members from the South concerned with this subject felt that if it is only Calling Attention, they willnot get an opportunity to speak. Members of both the sides of the House are there who wish to participate and the request is made that it should be converted into a short Duration Discussion. The Minister is ready. I request Prof. Ranga, please do not come in the way but allow it.

श्री मनीराम बागड़ी (हिसार) : रात में डिस्कशन करने से कोई फायदा नहीं है। अगर करना है तो अभी करो।

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : If you want to have a discussion, let it be after 6 O'clock. I have no objection.

12.26 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported devastating fire in the Cochin Oil Refinery causing extensive damage and resulting in the death of some persons

SHRI ZAINAL ABEDIN (Jangipur) : Sir, I call the attention of the Minister of Energy to the following matter of urgent public importance and request that he may make a statement thereon :

"The reported devastating fire in the Cochin Oil Refinery causing extensive damage and resulting in the death of some persons and the action taken by the Government in the matter".

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR) : Sir, an explosion and fire in the refinery tankage of Cochin Refineries Limited at Ambalamugal, Cochin was reported on 8.3.1984. The fire occurred at 5.45 A.M. on Thursday, the 8th March, 1984. The affected areas were the Aviation Turbine Fuel Tank and the utilities zone. Four workmen in boiler control room received severe burns and three of them have since succumbed to the injuries. One of the watchmen of a contractor stationed at Turbo-generator building next to the Boiler House died of shock. One employee is still in the hospital and improving. Two other persons also had minor bruises. One more casual workman involved in fire-fighting operations later, was injured and is hospitalised.

2. The main unit, as well as the Fluid Catalytic Cracker Unit (FCCU) under construction apperently have not been affected. However, there is extensive damage to the utility section of the old units and also the utility section under construction for FCCU. There has been extensive damage to the false roofing, window panes, doors etc. of the administration building but no structural damage is noticed. Preliminary estimates of loss including loss of equipment, material and products have been put at Rs. 9 to 12 crores.

3. The main fire was isolated and contained the same day and fire-fighting concentrated on cooling the adjacent tanks. The fire died completely by the afternoon of Saturday. The Fire-Fighting units of a number of organisations, Civic bodies, Navy were pressed into service and their efforts in controlling the fire were commendable.

4. Immediately on learning of the incident in the forenoon of 8th, Government deputed Adviser (Refineries) Department of Petroleum and Chief General Manager of IOC (both technical experts) to make an on-the-spot assessment of the situation, cause of

fire and steps to be taken to control the fire etc.

5. The Refinery has been shut down. However, it may be mentioned that Cochin Refinery was scheduled for a shutdown for completion of expansion jobs from 15th March, 1984 for a period of about 75 days. Therefore, it is felt that there will be no immediate shortage of petroleum products in that area. However, loading of tank wagons and tank trucks in CRL were resumed on Saturday the 10th March. Steps have also been taken to move required products from neighbouring region. All efforts are being made to ensure that movement and availability of the petroleum products are maintained.

6. My deep sympathies are for the families of the deceased and the injured. Government have already constituted an Inquiry Committee with technical experts from the Oil Industry and also the Chief Controller of Explosives, Government of India to go into the causes and nature of this accident and report to Government on the measures to be taken for its avoidance. I assure the House that all steps have been taken to ensure not only the normal availability of products in that area served by the Cochin Refinery but also to recommission the Plant within the quickest possible time.

12.32 hrs.

(MR. DEPUTY SPEAKER *in The Chair*)

SHRI ZAINAL ABEDIN : Mr. Speaker, Sir, the fire that broke out in the Cochin refinery is the worst ever occurred in Kerala. Over 300 firemen had to fight the leaping flames for nearly 24 hours to bring the fire under control. This has caused loss of lives and property to a large extent.

Press reports reveal that such a devastation could have been avoided, at least the loss could be reduced to a great extent provided proper safety and security measures existed. As it appears in the newspaper, according to a Fire Officer, if an aircrash tender and foam powder on the top of the tank which is usually found in the refineries were readily available, the fire, could have been extinguished within 30 minutes. But the aircrash arrived in the evening and foam powder was not readily available.

The Refinery in Cochin has been receiving awards for the last few years for the best safety performance. But it has no fire fighting units of its own. If this is the position obtaining in the Refinery which is a recipient of awards for the best safety performance, then the extent of inadequacies of facilities in other refineries can easily be imagined.

The Government have appointed an Inquiry Committee to find out the causes of the accident. It is stated that the Committee will report to the Government on the measures to be taken for avoidance of such occurrences in future. This clearly exhibits the Government's utter callousness in the safety and security of the people working and living around the refinery. Only three months back, a minor incident took place in the same area. But the Government did not care for taking any precautionary measures thereafter. Not only this. Sir, the Government have not provided at the initial stage for the safety and security of the people. Why did not the Government take such measures earlier ? Why do the Government depend, at such a belated stage, upon the Inquiry Committee to report the measures to be taken for avoidance of such calamities ? I would like to know whether the Government have provided necessary safety and security measures around the LPG Unit in the proximity of the Refinery ? I would like to know further from the Hon'ble Minister what concrete steps he would take to make up for the loss of petroleum products due to this accident, that is, is it by importing or by resorting to more production in the country.

I would also like to know from the hon. Minister whether adequate security and safety measures have been taken in respect of all the refineries in the country. The Cochin refinery accident is an eye-opener for all of us. The hon. Minister must assure the House of the adequate safety measures.

The oil refineries in the country are very sensitive to explosions. As such, I would like to know whether the Government have been following the safety measures as prescribed by the international community.

Then, why should the Government take much time to find out the causes of the accident ?

It has been noticed that many tanks are located near the refinery. These tanks are

safety risks. Will the Government take steps to remove those tanks to other places.

In Para 6 of the Minister's statement, the Minister has expressed deep sympathies for the bereaved families, but he has failed to indicate whether any compensation would be given to these families. If any compensation is going to be given to these families, what is the nature of the compensation and what is its quantum ? A categorical reply is solicited.

SHRI P. SHIV SHANKAR : Sir, the hon. Member has raised diverse questions on the accident that has taken place. In fact, in the statement that I have made, I have tried to cover all the salient features that required to be covered.

As regards his contention about the foam pourers, I would submit that all floating roofs of these tanks have the foam pourers, but in this incident, they could not be operated as they were not able to approach the tank, as it was in the dyke.

Regarding the fire fighting units, I must submit that the Cochin refinery has organised fire fighting squads from amongst their employees after due training. In addition, they have weekly drills in this respect.

SHRI A. NEELALOHITHADASAN NADAR (Trivindrum) : After this incident ?

SHRI P. SHIV SHANKAR : Before ; after the incident, nobody has been trained. I am saying, it was before.

This is considered adequate by the Cochin Refinery authorities.

On the aspect of the enquiry committee, that has been appointed, I do not deny that previously some reports have been coming with respect to this refinery and action was taken to prevent such types of happenings, but this incident has a dimension of its own. The enquiry Committee that has been appointed has been directed to go into all the details and I cannot say at this stage as to what steps we will take because it depends on the report, that would be submitted by this enquiry committee.

The hon. Member also made an observation and asked whether we were going to take steps to safeguard all the refineries. In fact, in all the refineries, such steps have been taken. This is a matter of your observation. I cannot help it. But in all these matters, this cannot be avoided.

The hon. Member has also raised the question of location of tanks. I must submit that the Cochin Refinery authorities had gone into it earlier also. Statutory distances are, of course, maintained. This issue has been cleared by the concerned authorities. But on that, I should submit that after going into details, I feel that one need not stand on the technicalities of the statutory authorities having cleared the location of these tanks. In fact, I am only awaiting the result of the enquiry. But nonetheless, I have already cautioned the authorities that notwithstanding this technical fulfilment, if it is necessary that we have to take care of these tanks being located at different places, we should go ahead in the matter. This depends on how the technical authorities react to the whole situation, though I look at it purely from the realistic and commonsense approach. But it is a matter for the technical authorities to go into, and take a decision.

As regards the steps to be taken on the question of loss of products, I have already made the position clear, so far as my statement is concerned, by saying that because of this accident, there would not be any suffering caused to the people in that area, in the matter of supply of different products. In fact, orders have already been issued to take care of this area from other places—be it Madras, Vizag or Bombay. From whatever side it may be, we should make the supplies available—of a particular product. That would certainly be taken care of.

I don't think that as per assessment today, there is any necessity for us to import, because of shortage of products that might occur because of this incident. But nonetheless, if it becomes necessary, it will have to be decided at that stage. To-day, as I said, various other sources have been cautioned, to help out the situation.

The hon. Member also asked about compensation. In fact, all people are covered by insurance package. In fact, I found that all these persons are covered by insurance.

SHRI XAVIER ARAKAL (Ernakulam) : What about other damages ?

SHRI P. SHIV SHANKAR : Please wait.

SHRI XAVIER ARAKAL : It is my constituency.

SHRI P. SHIV SHANKAR : The constituency may be yours, but I am answerable to the whole House, and to the whole nation.

On the question of compensation, my Ministry has already taken up the issue with the authorities—that those who have been affected be it property, be it life, or even if some people have been injured, they should be taken care of ; and the authorities should do what best could be done in the matter. So, I do not see any doubt with respect to our trying to help on the question of providing compensation—be it through the resources of insurance or be it through the source of the company itself, though it is not possible for me to state at this stage as to what exact compensation will be paid with reference to property that has been damaged.

SHRI A.K. BALAN : Rs. 750. I have clarified it.

MR. DEPUTY SPEAKER : The government must have more information than you. What is that ? He is speaking on behalf of the government.

(*Interruptions*)**
(*Interruptions*)**

MR. DEPUTY SPEAKER : Please do not record any interventions during calling attention.

(*Interruptions*)**

SHRI P. SHIV SHANKAR : Perhaps I have not been able to make myself clear. What I was trying to say was that this damage would be assessed and the compensation will be determined. What has been paid at the rate of Rs. 750 or something like that, normally this type of amounts are paid in an *adhoc* manner. I am not going into details at this stage. As I said, this matter will be determined at a later stage. As I said this matter will be determined at a latter stage. As I have already said, this is an unfortunate incident. In fact, I have not myself been able to clear my mind as to what exactly has happened.

(*Interruptions*)**

MR. DEPUTY SPEAKER : Don't record anything.

(*Interruptions*)**

SHRI P. SHIV SHANKAR : Have you been able to understand the cause ? You come from that area. Why did you put that question ? I am saying that I am not a technical man ; that is why I said there is an enquiry committee which has been set up. We are really sorry. Are we to make a point out of this type of incident ? Nobody would make a point out of this type of an incident.

MR. DEPUTY SPEAKER : You write to him if you know the reasons.

SHRI P. SHIV SHANKAR : After the reasons are known, if I do not take necessary steps, then you of course must accuse me.

(*Interruptions*)**

MR. DEPUTY SPEAKER : It is not going on record.

(*Interruptions*)**

SHRI P. SHIV SHANKAR : I must submit that I would not like that my friends on the other side should like to politicise this issue. If there is any deficiency, they can be rest assured that I am that much honest enough to admit that deficiency, if there is ; and if something comes, I would not unduly protect myself even ; I am prepared to lay myself bare before this House. But then there must be things that they are and I am trying to say that. Therefore, the position is that the questions that are being asked, I will certainly answer ; even if they are not palatable to me, I have not hidden anything from this House ; even previously, on matters which I felt that they had got to be shared with the House or the nation. Therefore, as on today, whatever information has come to me, my officers were trying to tell me that in the utility, there had developed vapours. When I was trying to ask them the details, I had not been able to follow myself, because I had never been a student of science. Therefore, I could not understand it. Therefore, I would rather wait till experts give their own opinions for the cause of the fire and the extent of the damage and what we should do in future in order to prevent such things so that the government may take action in future.

श्री रामविलास पासवान (हाजीपुर) : उपाध्यक्ष महोदय, यह एक बहुत ही दुखद और

**Not recorded.

गंभीर घटना है और माननीय मंत्री जी काफी गम्भीरता से इसको ले रहे हैं और लेंगे ऐसी मुझे आशा है। लेकिन उपाध्यक्ष महोदय होता यह है कि मैं पिछले सात-आठ वर्षों से जबसे मैं इस सदन में आया हूं कि सरकार द्वारा जो आश्वासन दिया जाता है कि एक्शन लिया जा रहा है। फिर वह एक्शन क्या लिया गया है, यह हम लोगों को मालूम नहीं पड़ता है। आपको याद होगा, आपने ही अपने मंत्रालय के सम्बन्ध में आज से तीन साल पहले "डेसू" के बारे में इस सदन को आश्वासन दिया था, लेकिन अभी तक वह जाच चल रही है, एक्शन लिया जा रहा है, क्या परिणाम निकला हमें कुछ मालूम नहीं है। इसलिये मेरा आग्रह है कि जब भी इस तरह की घटनाएं हों तो क्या एक्शन लिया गया या लिया जा रहा है, वह सभा के पटल पर रख देना चाहिये, इससे यह होता है कि बिना मांगे हुए सब जानकारी मिल जाती है। अगली बार हम मेम्बर रहें या न रहें, आप मिनिस्टर रहें या न रहें, कम से कम सदन को तो जानकारी मिल जायगी कि फलां एक्शन लिया गया। कुछ दिनों के बाद लोग उस घटना को भूल जाएंगे लेकिन जांच रिपोर्ट निश्चित रूप से सदन के पटल पर रखी जाय।

आपने अपने जवाब में दो-तीन बातें कही हैं—उस घटना में चार व्यक्तियों की मृत्यु हुई है, 9-10 करोड़ रुपये की क्षति हुई है, वहां जो संगठन थे जिन्होंने आग बुझाने में मदद की, आपने उनको धन्यवाद देने का काम किया है, मरने वालों के परिवारों के प्रति हार्दिक सहानुभूति प्रकट की है। यह तो ठीक है—जो लोग मर गये उनको फिर से जिन्दा तो नहीं किया जा सकता, उनके परिवारों के प्रति सहानुभूति ही प्रकट की जा सकती है। लेकिन, उपाध्यक्ष महोदय, हमारे देश की जो आयल-रिफाइनरीज हैं, ये देश हमारे देश के आर्थिक ढांचे की सबसे प्रमुख स्तम्भ हैं, चाहे कोचीन की आयल-रिफाइनरी हो या मद्रास की हो, आसाम की हो, बरौनी की हो, मथुरा की हो, हलदिया की हो या जो हरियाणा में बन रही है—ये सब हमारे स्तम्भ हैं। आप इस बात को भी जानते होंगे—जब भी कहीं युद्ध होता है, चाहे हिन्दुस्तान के साथ हो या कहीं भी कोई विदेशी आक्रमण होता है तो उनका पहला एटेम्प्ट यह होता है कि सबसे पहले एयरपोर्ट को खत्म करो, उसके बाद आयल रिफाइनरी को उड़ा दो जिससे उस देश की सारी अर्थ-व्यवस्था चौपट हो जाय, कम्यूनिकेशन का साधन बन्द हो जाय। मैं मन्त्री महोदय से सबसे पहले यह जानना चाहता हूं—आपने अपने बयान में जो कुछ बतलाया है उस से यह जाहिर नहीं होता है कि इनके पास अपनी सेफ्टी की कोई व्यवस्था है या नहीं है? जैसे रेलवे में रेलवे प्रोटेक्शन फोर्स होती है—जब आपके पास इतना बड़ा साधन है जो देश के आर्थिक बुनियाद की नींव है, तो क्या उसकी सुरक्षा के लिये आपके पास उस तरह की कोई परा-मिलिट्री फोर्स है जो उसकी सुरक्षा की व्यवस्था कर सके।

हमें यह भी नहीं मालूम है कि इसमें स्टेट गवर्नमेंट का क्या सम्बन्ध है। अगर कोई आदमी मिसचिफ करे और शरारत करके बाहर निकल जाय, तो आपकी जो भीतर की फोर्स हैं वह बाहर जाकर कल्प्रिट को पकड़ने में कितनी सक्षम है? इसी तरह से यदि कोई शरारत कर रहा है और अन्दर है तो स्टेट फोर्स को अन्दर आकर उसको पकड़ने की कितनी पावर है? जहां तक मैं समझ पा रहा हूं उनमें कोई कोआर्डिनेशन नहीं है, न बाहर की फोर्स अन्दर आकर अपनी पावर को इस्तेमाल कर सकती है और न अन्दर की फोर्स बाहर जाकर उनको पकड़ सकती है। इसलिये सबसे पहले मैं यह जानना चाहता हूं कि आपके पास इनकी सिक्योरिटी की क्या व्यवस्था है? आपके पास आयल-डेवेलपमेंट-फंड है जिसमें 500 करोड़ रुपये से ज्यादा आपके पास है—क्या आप उसका इस्तेमाल "पैरामिलिट्री आर्गेनिजेशन" डेवेलप करने में नहीं कर सकते हैं?

आपने अपने जबाब में यह भी नहीं बतलाया कि वहां पर फायर-फाईटिंग फैसिलिटीज कितनी

थीं ? जो जांच कमेटी जांच करने के लिये वहां गई है क्या वह इस बात का भी पता लगाएगी कि वहां पर जो फायर-फैसलिटीज थीं उनका उपयोग हुआ या नहीं हुआ, वे सक्षम थीं या नहीं थीं, यदि सक्षम थीं तो कितनी दूरी तक उनका उपयोग हुआ ? यह एक बहुत महत्वपूर्ण प्रश्न है—पिछले दिनों शकूरबस्ती की घटना घटी थी, यद्यपि वह सिलेंडर्स से सम्बन्धित थी, लेकिन अन्तोगत्वा उसका स्वरूप भी किसी हद तक इस घटना से मिलता-जुलता है। भविष्य में इस तरह की घटना न घटे, इसके लिये सरकार को सचेष्ट रहना चाहिये। इसलिये मैं कहना चाहता हूं—आपने वहां जो जांच अधिकारी भेजे हैं, उनमें वहां इण्डियन आयल कारपोरेशन के जनरल मैनेजर या चेयरमैन गये हैं, मिनिस्टर ने भी दौरा किया है, लेकिन वहां पर जो हमारी पार्टी के लोग थे, पब्लिक वर्कर्स थे या आपकी पार्टी के भी वर्कर्स थे, उन लोगों की राय है कि इसकी जांच जो सम्बन्धित विभागीय अधिकारी हैं उनपर मत छोड़िये। मेरा कहना यह है कि इसकी आप जूडिसियल इन्क्वायरी करवाइए क्योंकि जो डिपार्टमेंटल इंक्वायरी होती है, उसमें नीचे से लेकर ऊपर तक एक चेन रहती है और लोगों को बचाने की कोशिश होती है। मैं ब्यूरोक्रेट्स पर कोई उंगली नहीं उठाना चाहता और न कोई शिकायत करना चाहता हूं लेकिन यह स्वाभाविक हो जाता है कि यह मैक्सीमम कोशिश होती है कि अधिकारियों का बचाव किया जाए और अपनी जवाबदेही से निकला जाये। इसलिये आप को इसके लिये जूडिशियल इन्क्वायरी करानी चाहिये।

मेरा लास्ट प्वाइन्ट यह है कि आपने कम्पेसेशन देने की बात कही है और इसके लिए कितनी क्षति हुई है, उसके आंकड़े आप बाद में लेंगे लेकिन अभी जो कम्पेसेशन के रूप में कुछ मदद देने की बात है, तो जो अखबारों में निकला है, वह 750 रुपया है लेकिन इसके साथ ही साथ पेपरों में यह निकला है कि जो अगल-बगल में और बाहर के लोग हैं, उनकी प्रोपर्टी को क्षति पहुंची है और लोग जख्मी भी हुए हैं। मैं जानना चाहता हूं कि उन लोगों के सम्बन्ध में भी क्या आपके पास कोई आंकड़े हैं और उन लोगों को आप क्या सहायता देने जा रहे हैं और यदि कोई कम्पेसेशन दिया गया है तो वह कितना दिया गया है ?

SHRI P. SHIV SHANKAR: Mr. Deputy-Speaker, Sir, the hon. Member has......

श्री मनी राम बागड़ी (हिसार) : आप तो अच्छी हिन्दी बोल लेते हैं।

श्री पी० शिवशंकर : आप अनुवाद सुन रहे हैं। इसलिए अंग्रेजी में बोल रहा हूं।

श्री मनी राम बागड़ी : मैं अनुवाद नहीं सुन रहा हूं।

PROF. P.J. KURIEN (Mavelikara): The Member should not insist on the Minister to speak in a particular language. It should be left to the Minister to reply either in Hindi or in English. If he wants to reply in Hindi I have no objection. In fact I welcome his speaking in Hindi. But let him continue the reply in the language in which he has started giving reply.

MR. DEPUTY-SPEAKER: It is not a language issue. He is not insisting.

श्री मनी राम बागड़ी : यह बात सही नहीं है। देखिये, अगर किसी मंत्री को हिन्दी न आती हो और सवाल हिन्दी में पूछा जाये, तो जो भाषा उसको आती है, वह उसमें बोले लेकिन अगर मन्त्री को वह भाषा आती हो, जिस भाषा में सवाल किया गया हो, तो मन्त्री को उस भाषा में जवाब देना चाहिए, यह कायदा है। इसलिए कायदे की बात होनी चाहिये।

MR. DEPUTY-SPEAKER: Any hon. Member in this House can speak not only in English and Hindi but also in six other languages of India and the reply can also be given either in English or in Hindi. No hon. Member can insist on a Minister to reply in one language or other. They can reply in English or Hindi according to their convenience. It is left to them.

श्री पी० शिव शंकर : डिप्टी स्पीकर साहब, इस वाद-विवाद से मुझे यह फायदा हुआ कि कुछ प्रश्न जो माननीय सदस्य ने पूछे थे, उनका मसाला देखने के लिये मुझे वक्त मिल गया।

उपाध्यक्ष महोदय, जहाँ तक इस बात का प्रश्न है कि किसी रिपोर्ट पर कोई एक्शन लिया जाता है और उस एक्शन के लिए जाने के बारे में बाद में संसद को मालूम नहीं पड़ता है कि क्या एक्शन लिया गया, उसके बारे में मैं इतना निवेदन करना चाहता हूं कि जहाँ तक मेरे डिपार्टमेंट का सम्बन्ध है, हमने इस बात की चेष्टा की है कि जब भी कोई प्रश्न इस सम्बन्ध में पूछा जाता है तो हम विस्तार से उसके सम्बन्ध में उसके बताने का प्रयास करें कि क्या एक्शन लिया गया है, क्या एक्शन नहीं लिया गया है। जब भी यहाँ इस सम्बन्ध में प्रश्न उठाए गए हैं, हमने उसके विस्तार से उत्तर दिए हैं। मुझे मालूम है कि मेरे मित्र डेसू के विषय में काफी प्रश्न उठा चुके हैं। मैं खुद चाहूंगा कि इस मसले पर एक अच्छा सा विवाद यहां हो जाए जिससे कि हम तमाम बातों के बारे में बता सकें कि क्या हुआ, क्या नहीं हुआ, क्या कोशिश की जा रही है।

एक बात पासवान जी ने सिक्योरिटी के सम्बन्ध में पूछी। मैं इतना बताना चाहता हूं कि कोचीन रिफाइनरी में खुद उनका सिक्योरिटी स्टाफ है और उस इलाके को प्रोटेक्टेड स्थान करार दिया गया है। यह भी कोशिश की जा रही है कि सेन्ट्रल इन्डस्ट्रियल सिक्योरिटी फोर्स की वहाँ नियुक्ति की जाए।

एक माननीय सदस्य : अब नहीं है ?

श्री पी० शिवशंकर : अब नहीं है। लेकिन अब तक ऐसा समझा जा रहा था कि जो भी हमारी रिफाइनरीज हैं, उनमें उनकी आवश्यकता के मुताबिक सिक्योरिटी फोर्स लगा दी गई है। जहां तक पैरा मिलिट्री फोर्स का ताल्लुक है, उससे बाद में मुश्किलात पैदा हो सकती हैं। लेकिन मैं यह मानता हूं कि वहाँ पर पर्याप्त मात्रा में सिक्योरिटी फोर्स का होना बिलकुल जरूरी है। अगर दुश्मन हमला कर दे तो क्या हो, यह भी शंका व्यक्त की गई है। मैं नहीं समझता कि उतनी फोर्स वहां रह सकती है। उस सूरत में होता यह है कि अगर हालात इतने बिगड़ गये हैं कि वहां पर मदद की जरूरत है तो स्टेट गवर्नमेंट से कहा जाता है कि वह मदद भेजे। आम तौर पर जब भी स्टेट गवर्नमेंट से कहा गया है तब ही उन्होंने फोर्स दी है।

एक प्रश्न यह पूछा गया कि आयल डेवलपमेंट फंड से इसके लिये खर्च किया जाएगा या नहीं। यह जो आयल फंड है, इससे हम आयल के उत्पादन को आगे बढ़ा रहे हैं। इसी के लिए पैसा खर्च करते हैं। लेकिन अगर आवश्यकता पड़ेगी तो इस रकम में से इस काम के लिए भी खर्च किया जाएगा। अभी तक इसकी आवश्यकता नहीं पड़ी है।

जहां तक इस बात का प्रश्न है कि आग बुझाने के लिए इक्विपमेंट वहां है या नहीं। इस विषय में मैं इतना निवेदन करना चाहता हूं कि कोचीन रिफाइनरी में दो फायर ट्रक मौजूद थे। लेकिन एक बात सही है कि उनमें से एक ट्रक काम नहीं कर रहा था। दो में से एक ट्रक काम नहीं कर रहा था, दूसरे ने काम किया। (व्यवधान)

MR. DEPUTY SPEAKER: Please do not record......

(*Interruptions*)**

MR. DEPUTY SPEAKER: See, if you do not agree to what he has said, you can send a letter to the Minister after hearing. Why do you immediately get up? You can write to the Minister afterwards.

श्री पी० शिवशंकर : मेरे साथी उस चुनाव क्षेत्र से आते हैं, मुझसे शायद ज्यादा मालूम हो। मुझे जितना मालूम है वह मैं आपके सामने रखना चाहता हूं।

**Not recorded.

मैंने अपने स्टेटमेंट के अन्दर इस बात को साफ कर दिया है कि न सिर्फ हमारे फायर इक्विपमेंट्स के द्वारा बल्कि सिविक पार्टी और नेवी से भी हमने मदद ली है और आग बुझाने का प्रयास किया गया है। आम तौर से यह समझा गया है कि जो दो ट्रक हमारे वहां हैं वे पर्याप्त थे अगर छोटी-मोटी कहीं पर आग लग जाये तो उसको बुझाने के लिए।

एक बात जो आपने कही इन्क्वारी कमीशन की। जो इन्क्वारी कमेटी बैठाई गई है उसमें ऐसे लोग हैं जिनका कोचीन रिफाइनरीज से कोई सम्बन्ध नहीं है। ज्यूडिशियल इन्क्वारी में इसको परिवर्तित किया जा सकता है बाद में। पहले इन्क्वारी कमेटी की रिपोर्ट आ जाए, उसके बाद यदि आवश्यकता पड़ी...।

श्री राम विलास पासवान : ये कभी आवश्यकता नहीं पड़ेगी। जब एक इन्क्वारी कमेटी की रिपोर्ट आ जाएगी तो उसकी आवश्यकता नहीं पड़ेगी।

श्री पी० शिव शंकर : ज्यूडिशियल इन्क्वारी इस स्टेज पर मुनासिब नहीं है।

(व्यवधान)

श्री ए० नीलालोहिथादसन नाडार : क्या आपने तत्कालिक रिपोर्ट मांगी है ?

श्री पी० शिव शंकर : अभी तो कमेटी बनी है। अगर वह तात्कालिक रिपोर्ट दे दे तो बहुत अच्छा है।

श्री बी० डी० सिंह (फूलपुर) : ओबरा थर्मल पावर स्टेशन के बारे में ज्यूडिसियल इन्क्वारी बैठाई गई थी ?

श्री पी० शिव शंकर : उसके लिए मैंने आदेश दिया था। मैंने स्वयं चिट्ठी लिखी थी कि आप ज्यूडिशियल इन्क्वारी करवाएं। उसमें भी पहले इन्क्वारी कमेटी बैठी थी और उससे कुछ इस तरह की बातें सामने आयीं थीं जिसके लिए मैंने खुद महसूस किया कि ज्यूडिशियल इन्क्वारी कराना ठीक रहेगा। पहले इन्क्वारी कमेटी उसमें भी बैठी थी। उसकी रिपोर्ट आई थी।

मेरे कहने का मतलब यह है कि जो इन्क्वारी कमेटी बैठी है अगर उसमें कुछ इस तरह की बातें सामने आई तो मैं हाउस को बराबर कान्फीडेंस में ले लूंगा।

जहां तक स्टेट ने जो कुछ दिया है वह कोई यार्ड स्टिक नहीं है, जितना कम्पन्सेशन दिया है।

श्री राम विलास पासवान : कितना दिया है ?

श्री पी० शिव शंकर : इसकी जानकारी अभी मेरे पास नहीं है। मेरे मित्र ने बताया है कि 750 रुपये दिए हैं, लेकिन मेरे पास इनफरमेशन नहीं है कि स्टेट गवर्नमेंट ने क्या दिया है।

श्री राम विलास पासवान : कितना देना चाहिए ?

श्री पी० शिव शंकर : जो कानूनी रूप से मिलना चाहिए उसमें कमी का कोई सवाल नहीं है।

श्री राम विलास पासवान : कितना कानूनी है ?

श्री पी० शिव शंकर : जैसे ग्रुप इन्श्योरेंस के तहत नाम काफी हैं, आपको बताऊं। श्री शमसुद्दीन जो अविवाहित है, बायलर आपरेटर थे, 76800 रुपये ग्रुप इन्श्योरेंस के तहत मिलना चाहिए। ग्रेच्युटी 7690 रुपये, काफी लम्बी जानकारी है। लेकिन इतना मैं आश्वासन देना चाहता हूं कि उनको जितना मिलना चाहिए उसमें कमी आने का कोई सवाल नहीं है। अगर ऐसी बात है तो मैं अवश्य देखूंगा। इससे हटकर उनके परिवार के लोगों को ज्यादा देना चाहिए, यह अलग बात है। उसमें किसी किस्म की कमी नहीं की जाएगी, इतना मैं जरूर कहना चाहता हूं।

श्री मनी राम बागड़ी (हिसार) : उपाध्यक्ष महोदय, श्री शिवशंकर जी, कानून के पंडित, अच्छे वक्ता और लेखक होने के बाद भी ऐसा लिखित बयान दे, यह मेरी वृद्धि मानती नहीं । यह प्रत्यक्ष है कि इन्होंने इन ब्यान को को पढ़ा है लेकिन अप्रत्यक्ष यह है कि इन्होंने ब्यान को पढ़ा है लेकिन अप्रत्यक्ष यह है कि इससे इनका कोई सम्बन्ध नहीं है । यह किसी सेक्रेटरी या किसी नौकरशाह या जो कम्पनियों के चेयरमैन हैं, जिनको मैं चोरमैन कहता हूं, यह उनका है । इतनी बड़ी घटना, जिससे राष्ट्र का नुकसान हो और उसको इतने सीधे ढंग से लेना, यह कुछ समझ में नहीं आता । पेट की आग चूल्हे और हवाई जहाज की आग और इस आग को बुझाने की प्रक्रिया को रिफाइनरी कहते हैं । इसका मतलब क्या है ? यह जो चेयरमैन है, वह यहां का शहनशाह है । वह मिनिस्टर से बड़ा है। मुझे समझ में नहीं आता कि ये लोग कहां के बादशाह हैं ? न कोई कायदा है और न ही कोई कानून । डा० कर्ण सिंह, यहां बैठे हुए हैं । ये तो अब नाम के राजा रह गए हैं । लेकिन, दूसरे राजा बैठा दिए गए हैं जिनका कायदे-कानून से कोई सम्बन्ध नहीं है । मैं, शिव शंकर जी से कहना चाहूंगा कि इन राजाओं की नाक में नकेल डालनी चाहिए। ये लोग मस्त हाथी की तरह हैं । जो ट्रक वहां खराब था, क्या उसके खराब होने की जिम्मेदारी किसी चेयरमैन पर डाली गई ? उसके खिलाफ क्या एक्शन लिया गया ? उसे जेल क्यों नहीं भेज दिया गया ? सब कुछ जलकर राख हो जाए और तब कहा जाए कि मशीन खराब है । यह लोगों के साथ मजाक है । वह चेयरमैन अभी तक क्यों है ?··· (**व्यवधान**) इस कालिंग अटेन्शन और देश के साथ मजाक किया गया है । जब ट्रक खराब था तो क्यों नहीं एक्शन लिया गया ? जांच करने से पहले उसके खिलाफ एक्शन होना चाहिए था । आपने एक्शन इसलिए नहीं लिया क्योंकि चेयरमैन ने आपको इत्तिला नहीं दी थी ।

MR. DEPUTY-SPEAKER : You look very beautiful only when you smile and speak.

श्री मनी राम बागड़ी : मुझे मिनिस्टर से गिला है । क्या पहले से उपाय नहीं किए । किस तरह से पौने छः बजे आग बुझाने के लिए पहुंचा गया ? इसको बताया नहीं गया है । किस वक्त दूसरी मदद उनके पास पहुंचाई गई । आग बुझाने वालों की मदद किस समय पहुंची और कितने दिन से ट्रक खराब था । ट्रक खराब होने की इत्तिला किस को देनी चाहिए थी, उसके लिए रिसपांसिबल कौन है, जिम्मेदार कौन है ? सब से ज्यादा मेरे मन में एक दूसरा दर्द है । गरीब जो हैं, हरिजन जो हैं, पिछड़े हुए जो हैं, क्या आपको मालूम है कि सब से ज्यादा नुकसान उनको पहुंचा है । आप बारह करोड़ का नुकसान बताते हैं । मैं कहता हूं कि बारह नहीं बाईस करोड़ का नुकसान हुआ है । वहां पर जो झुग्गी झोपड़ी वाले हैं जिन के अपने घर नहीं हैं, मकान नहीं हैं कारखाने के पास और जो चाय की दुकान चलाते हैं या दूसरी छोटी मोटी दुकानें चलाते हैं उनकी करोड़ों की सम्पत्ति नष्ट हुई है । उसके लिए कौन जिम्मेदार है । जिम्मेदार आपके चैयरमैन हैं जो बैठे हुए हैं । इनकी गफलत की वजह से यह हुआ है । मेरा बस चले तो पता नहीं मैं क्या कर दूं । राम विलास भी बड़ी इन नौकरशाहों की मदद कर रहे हैं । लेकिन यही एक मात्र मुजरिम है, कातिल होने का मुकदमा इन पर चलाया जाए, उस चैयरमैन पर चलाया जाए जो इसके लिए जिम्मेदार है और जिस की वजह से यह आग लगी है । आप देखें कि गांव बाद में बसता है, पानी पहले आता है । उसी तरह से रिफाइनरी बाद में चलाई जाती है पहले आग बुझाने के साधन मुहैया दिए जाते हैं । गैस का चूल्हा बाद में दिया जाता है पहले आग लगने के खतरों से लोगों को सावधान किया जाता है ।

मैं दो तीन सवाल पूछना चाहता हूं । सभी सवाल एक दूसरे के साथ जुड़े हुए हैं । डेसू का मामला भी इसके साथ जुड़ा हुआ है । कंज्यूमर के साथ यह मामला जुड़ा हुआ है । आप देखें कि क्या कुछ करने की जरूरत है । ये लोग कानून के साथ भी मजाक करते हैं । चैयरमैन

को आप काबू करो। ये राजाओं की तरह बैठे हैं। ये मस्त सफेद हाथियों की तरह हैं। नौकर शाह जो आई. ए. एस. में हैं या दूसरे हैं सेक्रेटरीज उनको आप काबू करो। आप से काबू में नहीं आते हैं तो मुझे तो कुछ न कुछ करना ही पड़ेगा। यह आपको मैं साफ बताए देता हूं। मेरे पास बहुत सी इनकी शिकायतें आ रही हैं कि किस तरह की ये हेराफेरी कर रहे हैं। सारी लिस्ट मेरे पास है। मुझे ऐसा करने पर जेल काटनी पड़े तो मैं उसके लिए भी तैयार हूं। इनके दफ्तर में जा कर धरना देना पड़े तो वह भी करूंगा। मैं नौकरशाहों के दिमागों को दुरुस्त करूंगा। ये आपकी शराफत का नाजायज फायदा उठाते हैं। मैं चाहता हूं कि आप चैयरमैन के खिलाफ एक्शन लें, मैनेजर के खिलाफ लें। दूसरी बात यह है कि ग्रेचुइटी का इससे कोई सम्बन्ध नहीं है। इनश्योरेन्स और ग्रेचुइटी का आपस में कोई सम्बन्ध नहीं है। रेल एक्सीडेंट में कोई मरता है तो उसको एक लाख मिलता है। यहां भी, जो उसका हक है, यह उसको मिलना चाहिए। तनख्वाह दे दोगे बकाया तो कोई एहसान नहीं होगा। यह कुछ नहीं है। मुझे तो इनका जवाब बड़ा ही अनबेलेंस्ड लगा है। इनको तैयार होकर आना चाहिए था। ये कहते हैं कि इनको मालूम नहीं है। इनको मालूम नहीं है तो नत्थू नाई को मालूम होगा? आपको मालूम होना चाहिए था। यहां हम पब्लिसिटी के लिये नहीं बोल रहे हैं। बोलते हैं पब्लिसिटी के लिये भी, लेकिन केरल के लोगों के दिल दुखे हैं। 15 करोड़ रु० की मामूली सम्पत्ति नहीं है, और जिनके घर जले हैं, जिनके बच्चे, बच्ची जले हैं उनकी हालत को देखो। और चैयरमैन, तथा जनरल मैनेजर ने गलती की है तो उनको सजा दो। और उस वक्त बिजली के मजदूरों ने हड़ताल की थी और बिजली कम आ रही थी। आग लगने का कारण यह भी था। उस काम को जब आप 15 तारीख को बन्द करने जा रहे थे उससे पहले बिजली की हड़ताल हो गई। हड़ताल के वक्त भी ज्यादा काम को पूरा करके, और आप 15 तारीख तक करना चाहते थे, तो चैयरमेन और मैनेजमेंट की वजह से लोड ज्यादा था, और बिजली कम आयी। वह भी आग का एक कारण हो सकता है।

मैं जुडिशियल इनक्वायरी की बात नहीं करता। इसमें तो जो मुजरिम है, अगर करना चाहो तो चैयरमैन और मैनेजर के खिलाफ पर्चा दर्ज करो। लेकिन अगर जांच करना ही चाहते हो तो पार्लियामेंट के सदस्यों की एक कमेटी बनाओ, उसमें चाहे कांग्रेस के मेम्बर ही हों केरल राज्य के, वह कमेटी जाँच करें। आखिर जिसके हल्के में यह दुर्घटना हुई है, यह ठीक है कि माननीय शिव शंकर जी मुझ से ज्यादा जानते हैं, लेकिन तकलीफ होते हुए भी उन्होंने कुछ कम किया है। यह राष्ट्र की चीज है। दाई और मां में फर्क होता है। दाई ज्यादा पालती है बच्चे को, लेकिन मां की ममता अलग होती है। इसलिये जिनके हल्के का मामला है वह मां हैं और आप दाई हैं। इस फर्क को न भूलो। मैं चाहूंगा कि तीन बातों को आप साफ करें। अगर चैयरमैन आपके काबू में नहीं है तो यह कमान मेरे हाथ में दे दो, मैं उसको ठीक करता हूं। मैं जानता हूं कि चैयरमैन और सेक्रेटरी आपको नहीं मानते हैं, मैं इनकी चालाकियों को समझता हूं। चैयरमैन बम्बई में बैठा हुआ था, वहां से कितनी देर में आता है? आपको कब इत्तला दी? चैयरमैन को कब इत्तला हुई और आपको कब इत्तला हुई, और चैयरमैन कब पहुंचा यह देखने की बात है। मजाक है जैसे कोई जिम्मेदारी ही नहीं है चैयरमैन की? और एक कम्पनी से दूसरी कम्पनी पर दोष डाल दो। चोर चोर मौसेरे भाई। वह उस पर परदा डालेगा और दूसरा पहले पर डालेगा। इसलिये इन बातों का आप जवाब दें।

SHRI P. SHIV SHANKAR: I find that whatever hon. Member has been pleased to observe, that has a relation which has to be determined as a consequence of the enquiry that might be determined.

श्री मनीराम बागड़ी : मेरा जवाब तो हिंदी में दे दो मंत्री जी?

श्री पी० शिव शंकर : अब तो जवाब इंग-लिश में ही होगा, नहीं तो वह बुरा मानेंगे ।

Why I said this is, the hon. Member has referred to quite a lot of details about the matters like why one of the fire fighting truck was out of use ; likewise the electricity people, the authorities, being on strike and so on. These are matters which will have to be reckoned during the enquiry.

Sir, regarding the question of widening the enquiry in order to cover these issues, I assure the hon. Member that.

In fact, I would like them to go into each and every aspect not only as to why the fire had broken out but the related aspects as to why the truck was out of use and so on so that the broad-based enquiry might bring out as to what deficiencies existed for fighting the fire and why the consequences that have been flown have really emerged.

I am aware that quite a lot of damage has been done to the equipment and so on. In fact, the assessment that has been made and the information which I have given to the House is based on the assessment that the authorities made and having come to certain conclusion. But the details would be known only after the completion of the enquiry.

श्री मनीराम बागड़ी : यह आप सिर्फ अपनी कंपनी का नुक्सान बता रहे हैं या इसमें झुग्गी-झोपड़ी और दूसरे लोगों के नुक्सान को भी शामिल कर रहे हैं ?

SHRI P. SHIV SHANKAR : In fact, my statement is to be taken into consideration. I have made the position clear. I said: "Preliminary estimates of loss including loss of equipment, material and products have been put at Rs. 9 to 12 crores." That is, what has happened in the company, I have given. I am not saying that it covers also the loss that might have occurred outside. Within the protected area, what has happened is clear, because in such a short time, it is not possible for the authorities to assess the damage which might have taken place at different places. That is why, I am saying that this matter could be gone into. I am not shutting down. Therefore, when once the Committee gives the report—I am sure this committee would not take much time for the purpose of giving the report. It is not possible for me to assume that this committee would not come out fairly in this report. This is not the stage where I should comment on that because then the very purpose for which I have appointed the committee would be frustrated. Therefore, I would rather prefer to wait for the report of the committee and if it is necessary, I will ask them to submit the interim report if it is going to be unduly too much delay so that we may come to certain conclusions.

In fact, the company has also been directed, apart from the legal consequences that those who have suffered would be getting, to see that the company also gives the ex-gratia payment. I am not now aware as to what amounts are paid or what further amount would be paid but they were informed on phone that the ex-gratia payment should also be effected. It is possible that action might have been taken. If it is not taken, it will certainly be taken in that regard. It is not as though we are only relying on the legal compensation alone.

The hon. Member has also made a suggestion that a separate committee of MPs or some other publicmen should be appointed. But this is a matter which I do take note of and I would like to await the report of the committee that has already been constituted. And if it is felt necessary that it would be in the public interest—after all whatever committee it might be. I mean, I am not foreclosing the issue.

As I have already said, if it becomes necessary, possibly we might even think of going ahead with a judicial inquiry. But it depends on what report we get first and what is the dimension that has got to be probed. It depends on the probe that has got to be taken care of. That is why I would not like to commit myself at this stage. I am keeping the option open so that at a later stage whatever is necessary would be done.

I assure the hon. Members and the House that if any authorities are found to be guilty of any omission or commission, nobody will be spared in the matter.

श्री मनी राम बागड़ी : वह गिल्टी हैं या नहीं ?

श्री पी० शिव शंकर : इस वक्त कहना मुश्किल है ।

श्री मनी राम बागड़ी : दो ट्रकों में से सिर्फ एक काम के लायक था। इस हालत में चेयरमैन और अधिकारियों के खिलाफ फौरन एक्शन लेना चाहिए।

श्री पी० शिव शंकर : मैंने खुद कहा है कि एक ट्रक काम में इस्तेमाल होने के काबिल नहीं था। इस पर एक मित्र ने प्रोटेस्ट किया। लेकिन जो बात सही है, वह मैंने आपके सामने रखी। अगर किसी की जिम्मेदारी है, तो उसको कैसे छोड़ा जाए? उसको बराबर देखेंगे। (व्यवधान)

13.32 hrs.

BUSINESS ADVISORY COMMITTEE
Fifty-Seventh Report

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH): Sir, I beg to move :

"That this House do agree with the Fifty-seventh Report of the Business Advisory Committee presented to the House on the 12th March, 1984."

Sir, while doing so, I may mention that we will adhere as far as possible to the order of priorities in respect of Demands for Grants for various Ministries and Departments. However, the final time-table will be prepared and circulated to the hon. Members after consulting the respective Ministries.

DR. SUBRAMANIAM SWAMY (Bombay North East) : Sir, I beg to move :

"That in the Motion.

Add at the end –

"subject to modification that time the recommended for discussion and voting on Demands for Grants in respect of the—

(i) Ministry of Defence be increased from 8 hours to 9 hours ; and

(ii) Ministry of External Affairs be increased from 8 hours to 11 hours."

I would like to explain why. The Speaker told me that I could do that.

First of all, there has been a news item—this House has already discussed the case of the Larkins' affair with the CIA—that the Assistant Military Attache of the Soviet Embassy has been asked to pack up his bags and go to the Soviet Union because he was caught approaching an officer of the Indian Air Force. .

SHRI BUTA SINGH: How does this form the subject matter of the hon. Member's amendment. He can at best suggest that the time may be increased

DR. SUBRAMANIAM SWAMY: Kindly listen to me.

SHRI BUTA SINGH : Sir, I am sure, if you listen to him, you will delete all that he says.

DR. SUBRAMANIAM SWAMY: I am saying that this matter should be discussed and, for that, more time is necessary. We know that even in regard to the Larkins' Affair, the Government was reluctant. We had to bring it out and then only they agreed. In the same way, this has happened. The Government has not denied it. I want to know the reality about the KGB operation vis-a-vis the Indian Air Force. Is the country safe ? On the one side, there is the CIA and, on the other side, there is the KGB. Let us know the truth. I want only one hour more increase in the time allotted.

SHRIMATI GEETA MUKHERJEE (Panskura) : What about......?

MR. DEPUTY SPEAKER: You have not given any notice. He has given an amendment.

SHRIMATI GEETA MUKHERJEE: You allow us only to read out the text. How is it ?

SHRI A. NEELALOHITHADASAN NADAR (Trivandrum) : I would like to know whether Dr. Subramaniam Swamy has spoken anything other than what the Speaker has permitted him to speak.

MR. DEPUTY SPEAKER: Please sit down. Complete it, Dr. Swamy.

DR. SUBRAMANIAM SWAMY: Mr. Speaker knows all about it.

MR. DEPUTY SPEAKER; Everybody knows it.